

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.297 of 1996  
D.A.284 of 1996  
(D.A.151 of 1991)

Date of Order : 4.10.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

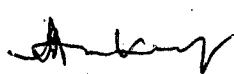
TARIT RANJAN DAS

Vs.

UNION OF INDIA & ORS.

Mr. M.K.Bandopadhyay is present for the applicant and Mr.S.K.Dutta on behalf of the respondents.

2. Hearing the 1d.counsel for both the parties, M.A.297 of 1996 is allowed. The proforma respondents be added as respondents 2(4) and 2(5) in D.A.284 of 1996. The applicant shall forthwith serve copies of the application alongwith the annexures on them, if not already served. The D.A. is fixed for hearing regarding admission on 6.12.1996. Reply by the added respondents be filed at least a week before the next date.
3. Copy of the order passed this day be communicated to the added respondents by the applicant.
4. A plain copy of this order be handed to 1d.counsel for both the parties.
5. M.A.297 of 1996 stands disposed of.

  
Administrative Member

  
Vice-Chairman